

[*Translation*]

at controlled rates;

Supply of sugar to MP, UP, and Haryana etc.

(b) the per capita quantity of sugar supplied in each of these States; and

969. SHRI RAGHAVJI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(c) whether the per capita quantity of sugar supplied varies from State to State and if so, the reasons therefor?

(a) the total quantity of sugar supplied by the Union Government to Madhya Pradesh, Maharashtra, Uttar Pradesh, Haryana and Gujarat in 1990 for distribution

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN): (a) and (b). The details are as under:-

<i>State</i>	<i>Monthly levy sugar quota</i>		<i>Festival quota for September & October, 1990 (Tonnes)</i>
	<i>Quantity (Tonnes)</i>	<i>Per Capita (gms.)</i>	
1	2	3	4
Madhya Pradesh	25031	425	7536
Maharashtra	29938	425	9014
Uttar Pradesh	52926	425	15936
Haryana	6386	425	1924
Gujarat	16194	425	4878

(c) In general, levy sugar allocation are based on ensuring 425 grams per capita monthly availability to all States for the projected population as on 1.10.1986. However, in case of few States/Union Territories namely, Goa, Nagaland, Andaman & Nicobar Islands, Lakshwadeep, Delhi, Chandigarh, Pondicherry, Daman & Diu, allocations are being made on higher scales, due to special circumstances prevailing in them.

[*English*]

Sub-standard drugs in C.G.H.S. Dispensaries

970. SHRI M.S. PAL:
SHRI BALESHWAR YADAV:

Will THE MINISTRY OF HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have received any specific complaint regarding issue of sub-standard and out-dated medicines through CGHS dispensaries to its beneficiaries; and

(b) if so, the action taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) Yes, Sir. Specific complaints have been received about supply of sub-standard drugs by

- (i) Unicare Private Limited of NOIDA.
- (ii) M/s. INTAS-International Pharmaceuticals Ahmedabad.
- (iii) Tamil Nadu Dhadha Phar., Madras.
- (iv) Brawn Phar. Pvt. Ltd., New Delhi.
- (v) HEALTHPLAN LABORATORIES (A Division of My Fair Lady Ltd.), Z-37, Okhla Indu. Area, Phase-III, New Delhi.)
- (vi) ACC Lab. Pvt. Ltd. C-52, Okhla Phase-I New Delhi.
- (vii) M/s. Chemo Biological, A-63/2, GT Karnal Road, Industrial Complex, Delhi.
- (viii) RKG Pharma Ltd., Ahmedabad.

(b) Director, CGHS has been asked to get the complaints properly investigated and in case medicines supplied by the above mentioned manufacturers are found to be sub-standard necessary action may be taken against them as per rules.

Capitation Fees in medical colleges

971. SHRI RAMESHWAR PATIDAR: Will THE MINISTRY OF HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of medical colleges where capitation fee is charged for admission of students, State-wise; and

(b) the Union Government's reaction and response in this regard?

THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. SHAKEELUR REHMAN): (a) A list of medical colleges charging capitation fees or enhanced fees for admission of students state-wise, as per information made available by the Medical Council of India is given in the attached Statement.

(b) The Government have already introduced a Bill in the Parliament which was later considered by the Joint Committee of Parliament to amend the Indian Medical Council Act under which a provision has been made to prohibit the charging of capitation fees or any amount in excess of the scale of fees prescribed by the Medical Council of India. Penalty provisions have also been made for contravention of the relevant sections, dealing with prohibition of capitation fees.

STATEMENT

Medical Council of India

As per information available in this Council, the following medical colleges in the country are charging capitation fees/enhanced fee.

Sl. No. Name of the College

ANDHRA

1. Deccan College of Medical Sciences, Hyderabad.